GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification No. 7/2022-Customs (ADD)

New Delhi, the 1st February, 2022

G.S.R. ---(E). - In exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, 1975 (51 of 1975), read with rules 18 and 23 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government hereby rescinds the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 16/2020-Customs (ADD), dated the 23rd June, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 397(E), dated the 23rd June, 2020, except as respect things done or omitted to be done before such rescission.

[F.No. 334/01/2022-TRU]

(Nitish Karnatak)
Under Secretary to Government of India

Note: The principal notification No. 16/2020-Customs (ADD), dated the 23rd June, 2020, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 397(E), dated the 23rd June, 2020 and was last amended vide notification No. 57/2021-Customs (ADD), dated the 30th September, 2021, published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.683(E), dated the 30th September, 2021.